

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5906**

TO BE ANSWERED ON THE 3RD APRIL, 2018/ CHAITRA 13, 1940 (SAKA)

VIGILANTE ATTACKS AGAINST MINORITY COMMUNITY

**5906. SHRI R. PARTHIPAN:
ADV. JOICE GEORGE:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has failed to stop or credibly investigate vigilante attacks against minority religious communities during 2017 according to World Report 2018;

(b) if so, the details thereof;

(c) whether even political leaders are publicly promoting religious supremacy and ultra-nationalism at the expense of fundamental rights for all the citizens and if so, the details thereof; and

(d) whether majority of these attacks are in response to rumors that minority group members sold, bought or killed cows for beef and if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) to (b): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibility to maintain law and order and protect life and property rests with the respective State Governments. The State Governments are competent to deal with such offences under the extant provisions of laws. Advisories have been issued by the Ministry of Home Affairs to States/ UTs from time to time, which are available in the Ministry's website, viz., www.mha.gov.in. These, inter-alia, clearly require the State Governments/ UTs to maintain law and order and ensure that any person who takes law into his/her own hands is dealt with promptly, and punished as per law. States have been advised that there should be no tolerance at all for such persons and full majesty of law must come to bear on them, without exception.
